FORM NO. 71 (See Rule 167)



# IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT JAIPUR BENCH, JAIPUR

(ORIGINAL JURISDICTION)

In the matter of the Companies Act, 1956

And

In the matter of M/s. Paam Drugs & Pharmaceutical Limited (In Liquidation)

REPORT OF OFFICIAL LIQUIDATOR(JUDCL)NO.

OF 2019

In

S.B. Company Petition No 23/2001

## CERTIFIED LIST OF PROOFS TENDERED TO AND ADMITTED AND REJECTED BY THE OFFICIAL LIQUIDATOR.

I, U. S. Patole Official Liquidator of the above named Company hereby certify that the following is a correct list of all creditors who submitted their proofs of debts or claims against the said company pursuant to advertisement dated 05.10.2015 and the notices issued individually to the creditors. I further certify that in the first part of the said list set out debts and claims admitted by me in full or in part, and the amount admitted altogether amounts to Rs 27,87,71,780.00 In the second part are set out the claim which have been wholly rejected by me.

#### FIRST PART

#### DEBTS AND CLAIMS ADMITTED WHOLLY OR IN PART.

Secured creditors, CLAIMS OF WORKMEN, GOVT. CLAIMS, UN-SECURED PARTIES

S. No	Name, Address	Particular	Claim Amount	Admitted claim	Amount	Whether
140	and description of Creditor	s of debt or claim		amount	Rejected (Rs.)	admitted as Ordinary
1	IDBI Bank Ltd.		9,85,26,802/-	9,85,26,802/-	0(1.11)	Secure Creditor
2	Canara Bank		13,37,05,253/-	13,55 <b>,35,253/-</b>	1.50,000	Secure
3	ESIC	-	4,35,086/-	1,90,325/-	2,44,761/-	Preferential Creditor
4	RIICO		2,16,702/-	1,44,078/-	72,624/-	Ordinary Claim
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5	Commercial Taxes Officer Ward-II, Circle A, Bhiwadi, Distt. Alwar	 4,43,52,039/-	4,43,52,039/-	0	Ordinary
6	XEn. (O & M) Jaipur, Discom Bhiwadi, Distt. Alwar	15,35,898/-	5,88,039.12	9,47,858.88	Ordinary Claim

(U.S. PATOLE)
OFFICIAL LIQUIDATOR,
RAJASTHAN, JAIPUR.

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## HIGH COURT OF JUDICATURE FOR RAJASTHAN BENCH AT JAIPUR

S.B. Company Petition No. 23/2001

M/s Paam Drugs Pharmaceuticals

----Petitioner

Versus

----Respondent

For Petitioner(s)

Mr. U.S. Patole, O.L.

For Respondent(s)

Mr. Anuroop Singhi for Mr. J.K. Singhi,

Senior Advocate

# HON'BLE MR. JUSTICE SANJEEV PRAKASH SHARMA Order

### 05/11/2019

### In A.I. No.1/2019:

Application No.1/2019 stands disposed of as the O.L. submits that the final claims have already been adjudicated, however, they shall be published on the notice board and the portal.

### In Company Petition:

A report bearing No.68949/2019 has been submitted by the O.L. under Rules 167 & 169 of the Rules of Companies (Court) Rules, 1959 (hereinafter referred to as "the Rules of 1959") wherein the O.L. submits that after the order passed by this Court for winding up the company - M/s. Paam Drugs & Pharmeceutical Limited vide order dated 03.12.2004, the O.L. has conducted winding up proceedings and invited claims of the workmen and creditors in terms of Rules 147 & 148 of the Rules of 1959 by issuing a notice in the daily newspapers of hindi edition as well as english edition and in compliance thereof, the claims have been



[COP-23/2001] received by the O.L., which have been examined by the Panel Chartered Accountant, who submitted his report to the O.L. The certificate accordingly submitted before this Court. List of admitted and rejected claims of the creditors and government authorities in terms of Rule 167 of the Rules of 1959 with a certificate in Form No.71. Accordingly, the said certificate is taken on record.

As per Rule 169 of the Rules of 1959, the Registrar (Judicial), Rajasthan High Court is directed to notify the filing thereof on the notice board and on the official website of the Rajasthan High Court. The Registrar (Judicial) shall notify, as per the certificate, and the list of creditors as settled and the proofs relating thereto shall be open to the inspection of every creditor or contributory on payment of a fee of one rupee. Notice would be published within 21 days as is provided under Rule 164 of the Rules of 1959.

List thereafter.

(SANJEEV PRAKASH SHARMA),J

ज सपुर SUNIL SOLANKI /19/44

र्काष्ट्रायासय पीठ,